

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-516

CP No.-151/241/ND/2022

Cont. Pet./6/2023

IN THE MATTER OF:

Sanjeev Khemka & Anr.

Vs.

KCL Ltd.

....Applicant

.....Respondent

SECTION

U/s 241-242

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Gaurav Mitra, Mr. Kaustubh Prakash, Mr. Vinay Vaish, Mr. Eshna Kumar, Ms. Hita Sharma, Ms. Kirti Gupta, Ms. Isha Virmani, Advs.

For the Respondent : Mr. Satvik Varma, Sr. Adv. with Mr. Sumeet Lall, Mr. Sidhant Kapoor, Ms. Nanki Arora, Ms. Aashrita Sachdeva, Mr. Tushar Mugdal, Advs.

ORDER

Cont. Pet./6/2023:-

Reply filed by the Respondent is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Respondent may take suitable steps so that the same is reflected on the e-portal of the Tribunal. A copy of the reply be given to the Ld. Counsel for the Applicant. Ld. Counsel for the Applicant may file the rejoinder, if any, within a period of one week from the date receipt of reply by them. List the matter on **31.05.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)